

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S LAJ EXPORTS LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	LAJ EXPORTS LIMITED
2	Date of incorporation of corporate debtor	25.02.2004
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES -Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2004PLC124854
5	Address of the registered office and principal office (if any) of corporate debtor	Farm No. 22, South Drive, DLF Farm House, Chhattarpur Road, New Delhi 110074 (India) J-1, Sector-63, Noida, Uttar Pradesh - 201301 (India). No.-127, 5th-A, Main, Yeshwantpur, Suburb II Stage, Yesvantpur Industrial Suburb, Yesvantpur, Bengaluru, Karnataka 560022, (India)
6	Insolvency commencement date in respect of corporate debtor	17.02.2022
7	Estimated date of closure of insolvency resolution process	13.09.2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Bikram Singh Gusain IBBI/PA-002/IP-N00011/2016-17/10015
9	Address and e-mail of the interim resolution professional, as registered with the Board	A-1003, Spring Valley Apartments, Plot No. 3-C, Sector 11, Dwarka New Delhi 110075 bikramgusain@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	c/o Yogakshem Insolvency Professionals LLP UGF 1/15, (Near PNB), Tilak Nagar, New Delhi- 110018 cirplajexports@yahoo.com
11	Last date for submission of claims	31.03.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court II has ordered the commencement of a corporate insolvency resolution process of the Laj Exports Limited on 17.02.2022.

The creditors of M/s Laj Exports Limited, are hereby called upon to submit their claims with proof on or before 31.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific Forms B, C, CA, D, E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016. Form B by Operational Creditors (except Workmen and Employees), Form C by Financial Creditors, Form CA by Financial Creditors belonging to a class, Form D by a Workman or an Employee, Form E by Authorized Representatives of workmen and Employees and Form F by other Creditors. The claim forms can be down loaded from IBBI website- <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.03.2022

Place: New Delhi

Name and Signature of Interim Resolution Professional

Bikram Singh Gusain